C.C.P.No.12/2013 <u>In</u> O.A.No.120/2011

24.03.2014.

App: Sri M.A. Siddiqui.

Resp: Sri Rajendra Singh.

Heard.

The applicant has preferred the present C.C.P. for non-compliance of the order dated 29.03.2012 passed in O.A.No.120/2011 by virtue of which the Tribunal has passed the following orders:-

"This is really a bit surprising that even after a lapse of one year, nothing has happened in respect of the above matter. Therefore, having regard to the above facts and circumstances of this case, we finally dispose of this O.A. with the direction to the respondents to do the needful in the matter expeditiously, preferably, within 4 months from today, if they have not already acted upon in the matter effectively. No order as to costs."

Sri Rajendra Singh, learned counsel for the respondents pointed out that in terms of the order of the Tribunal the screening of the applicant has been done by an order dated 05.03.2014. Copy of same has been produced by the learned counsel for the respondents, which is taken on record.

Sri M.A. Siddiqui, learned counsel for the applicant also submitted at Bar that since, the order passed by the Tribunal has been complied with as such there is nothing remain to be adjudicated in the present C.C.P.

Accordingly, the C.C.P. is dismissed. Notices issued to the respondents' stands discharged.

(Ms. Jayati Chandra) Member (A)

J. Ch

(Navneet Kumar)
Member (J)

Amit/-

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M. 24.3.2014

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